

Reliance General Insurance Company Ltd.**Add-On/ Clause Wording under Industrial All Risk Policy****Cleaning up and other costs Clause:**

It is hereby declared and agreed that notwithstanding anything to the contrary mentioned in the policy, and subject to the Insured having paid agreed additional premium this policy extends to cover necessary and reasonable costs and expenses incurred by the Insured following physical loss or damage to the property hereby insured for the cleaning up or removing debris or decontaminating such damaged property or nearby property, all in so far as owned by the Insured or for which the Insured is responsible, adjoining land, roadways, rivers, canals or other waterways affected by an insured peril, and for the dismantling and/or demolishing, shoring up, or propping portions of the property insured destroyed or damaged and/or other expenses incurred in rendering the site suitable for immediate rebuilding or repair of the property damaged, including any expense incurred for the removal of undamaged property thereon including foundations if such removal should prove to be necessary in connection with the rebuilding or replacement aforesaid.

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